

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 3 (RE-2005)/2004-2009
NEW DELHI, DATED THE 17th May, 2005

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in the Foreign Trade Policy, 2004-2009:

1. In sub-para 4.1.11, the sentence "However, supplies may be obtained against the licence from EOU/EHTP/BTP/STP/ units, without conversion into ARO " shall be amended to read as "However, supplies may be obtained against the licence from EOU/EHTP/BTP/STP/ **SEZ** units, without conversion into ARO."
2. At the end of sub-para 6.6(d), the following sentence shall be added :-

“ Sector-vise investment criteria shall be fixed by BOA.”

3. Para 8.3(a) shall be amended as under :

“(a) Advance licence/DFRC”

4. At the end of sub-para 8.4.4 (v), the following shall be added :

“The supplier shall be eligible for benefits listed in paragraph 8.3(a) and (b) of the Policy, whichever is applicable.”

This issues in Public interest.

(K.T. CHACKO)
Director General of Foreign Trade and
Ex Officio Additional Secretary to the Government of India

(Issued from F.No.01/92/180/21/AM06/PC.II)